

**BEFORE THE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE
APPEAL NO. 76 OF 2024 (WZ)
(I.A. NO. 131/2024 WZ)**

IN THE MATTER OF:

SAYYED MOHAMMED SABIR USMAN

...APPELLANT

VERSUS

UNION OF INDIA & ORS.

...RESPONDENT(S)

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N.D.O.H: 02.07.20254

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Filed by



Rajat Jariwal
[D/1402/2005]
TRILEGAL

Advocate for the Respondent No. 4

1st Floor, Wing A & B, Prius Platinum, D-3, Saket District Centre
New Delhi – 110017

E-mail Id: rajat.jariwal@trilegal.com; abhishek.iyer@trilegal.com;
gaurav.sharma2@trilegal.com;

TEL: Mobile: +91- 9910348181/+91-9899644537

Place: NEW DELHI

Date: 30 JUNE 2025

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
APPEAL NO. 76/2024 WZ
(I.A. No. 131/2024 WZ)**

IN THE MATTER OF:

Tanaji B. Gambhire

...Appellant

Versus

Union of India and Others

...Respondents

AFFIDAVIT ON BEHALF OF THE RESPONDENT NO. 4, ONE BOAT CLUB CONSTRUCTIONS AND REAL ESTATE PRIVATE LIMITED, IN RESPONSE TO THE REPLIES FILED BY RESPONDENT NO. 1 AND RESPONDENT NO. 2

MOST RESPECTFULLY SHOWETH:

I, Thirumal Govindraj, aged about 53 years, son of Mr. C A Govindraj, being the authorized representative and signatory of One Boat Club Constructions and Real Estate Private Limited, do hereby solemnly affirm and state as under:

1. The present Affidavit is being filed by me on behalf of Respondent No. 4 i.e., One Boat Club Constructions and Real Estate Private Limited (“**Answering Respondent**”). I am the Authorised Representative of the Answering Respondent, and state that I am well conversant with the facts and circumstances of this case on the basis of information derived by me from the records maintained by the Answering Respondent which are believed by me to be true and correct.

For One Boat Club Constructions and Real Estate Pvt. Ltd.

Thirumal Govindraj
Authorized Signatory



2. That the present affidavit is being filed on behalf of the Answering Respondent in response to the Replies filed by Respondent No. 1 and Respondent No. 2 in the captioned matter. Before adverting to the said Replies, it is pertinent to refer to the allegations raised in the Appeal and stand taken by the Answering Respondent in its Reply Affidavit dated 18 February 2025.
3. The sole ground on which the Appeal has been preferred is that the Answering Respondent was purportedly granted Environment Clearance (“EC”) on 06 February 2024, which was after the expiry of the tenure of the State Level Environment Impact Assessment Authority (“SEIAA”) on 10 January 2024. Thus, the EC is invalid and should be quashed/set aside.
4. In response to the Appeal, I filed Reply Affidavit dated 18 February 2025 on behalf of the Answering Respondent denying all false, frivolous and meritless allegations raised in the Appeal and challenging the maintainability of the Appeal as (i) the Appellant has no locus to file the Appeal; (ii) the Appeal suffers from unreasonable and unsubstantiated delay and latches; and (iii) the Appeal fails to raise any valid legal grounds. The contents of my Reply Affidavit dated 18 February 2025 are not being repeated herein for the sake of brevity but may be deemed to form part and parcel of the present affidavit.
5. It is a matter of record that SEIAA was constituted *vide* notification dated 11 January 2021 issued by the Respondent No. 1 for a term of three years i.e. till 10 January 2024. The Respondent No. 4 had applied for Environment Clearance on 27 September 2023. Subsequently, the State Expert Appraisal Committee (“SEAC”) in its 184th meeting held on 09 November 2023 decided to recommend Respondent No. 4’s application to

For One Boat Civil Constructions and Real Estate Pvt. Ltd.


Authorised Signatory



SEIAA for grant of EC. Thereafter, on 13 December 2023, the SEIAA in its 272nd meeting, after due deliberation and upon considering the recommendations given by SEAC, granted EC to the Respondent No. 4. It is pertinent to note that this meeting was held 28 days prior to 10 January 2024 i.e. the admitted date of expiry of SEIAA's tenure. Finally, on 06 February 2024, Respondent No. 3, being the ex-officio member secretary of SEIAA, issued/uploaded the letter intimating the Respondent No. 4 of the grant of EC.

6. It is submitted that considering the above factual matrix, as stated in my Affidavit dated 18 February 2025, the Appeal is entirely misconceived, contrary to the facts and law, and is entirely unsustainable on *inter alia* the following grounds:

6.1. In terms of Clause 8 of the EIA Notification, 2006 that deals with grant and rejection of EC, the decision made by SEIAA in its duly convened meeting is final. In the preset case, EC was granted by SEIAA in its meeting dated 13 December 2023, prior to expiry of its tenure on 10 January 2024.

6.2. The act of conveying the decision of SEIAA regarding grant of EC is a mere ministerial act performed by the Member Secretary of SEIAA. The Appellant has confused this ministerial act of intimation of the decision of SEIAA by the Respondent No. 3 on 06 February 2024 as the date of grant of EC, when in fact the EC was granted by SEIAA in its meeting dated 13 December 2023.

6.3. Respondent No. 3, by virtue of being the Principal Secretary, Environment and Climate Change Department, Government of Karnataka, has issued the following letter to the Respondent No. 4 on 06 February 2024:

For One Boat Club Constructions and Real Estate Pvt. Ltd.


Authorised Signatory



Maharashtra was the ex-officio member secretary of SEIAA and continued to be the ex-officio member of SEIAA even after its reconstitution vide notification dated 10 June 2024. Thus, his action of intimation on behalf of SEIAA cannot be held to be invalid.

- 6.4. Clause 8(iii) of the of the EIA Notification, 2006 inter-alia provides that in case of non-communication of decision of SEIAA within the specified period of 30 days, the EC would be deemed to have been granted to the project proponent basis the recommendations of the Expert Appraisal Committee. Thus, formal communication of grant is a mere technicality and even assuming that communication dated 06 February 2024 for grant of EC is non-est in the eyes of law, Respondent No. 4 is still deemed to have been granted the EC basis the positive recommendation of the Expert Appraisal Committee.
7. It is submitted that position taken by both Respondent No. 1 and Respondent No. 2 in their respective Replies supports and further substantiates the above grounds of challenge to the Appeal as raised by the Answering Respondent.
8. Respondent No. 1 and Respondent No. 2 in their Reply affidavits have referred to and annexed an Office Memorandum dated 02 August 2023 (“OM”) issued by the Respondent No. 1 dealing with “*Procedure for consideration of Category ‘B’ proposals at Central level due to the non-functionality or delay in constitution of SEIAA/SEAC.*” This OM explicitly lays down the procedure for handling EC proposals where SEIAA/SEAC are non-functional. The said OM categorises situations where consideration of applications for EC may be delayed as set out below:

For One Boat Club Constructions and Real Estate Pvt. Ltd.


Authorised Signatory



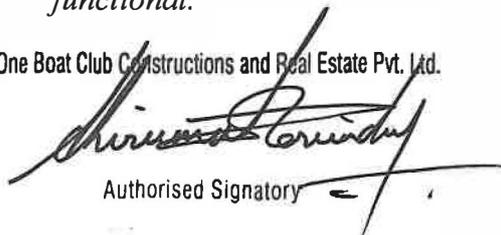
- i. Proposals submitted to SEIAA and not accepted by SEIAA.
- ii. Proposals received by SEAC/SEIAA and have been processed or under processing.
- iii. Proposals considered and/or deferred by SEAC for various reasons.
- iv. Proposals recommended by SEAC but not forwarded to/not approved by SEIAA.
- v. Proposals (which do not require examination of SEAC) accepted by SEIAA but not processed and/or deferred for various reasons.
- vi. Proposals approved by SEIAA, but minutes/letter not uploaded on PARIVESH.

True Copy of the Office Memorandum dated 02 August 2023 is annexed herewith as **Annexure A**.

9. It is pertinent to note that the OM prescribes the same procedure for scenario nos. (i) to (v) which entails transfer of these proposals to Central Level Expert Appraisal Committee (“CEAC”). However, the OM treats scenario No. (vi) differently, where the EC proposal has been approved by SEIAA, however not intimated to the Applicant. Paragraph 4 of the OM dealing with scenario no. (vi) is reproduced herein below:

“4. For the scenario mentioned at sub para (vi) of para 2 above, based on the request from the Member Secretary of SEIAA/State Government, a window period of 15 days shall be provided to the Member Secretary SEIAA, extendable by a further period of 15 days, to only upload the minutes/letters for the proposals which were duly approved by SEIAA before it became non-functional.”

For One Boat Club Constructions and Real Estate Pvt. Ltd.


Authorised Signatory



10. As is evident from the afore-quoted paragraph of the OM, in cases where SEIAA has approved the EC proposal in a meeting prior to expiry of its tenure, the decision of SEIAA is considered final and does not require any further confirmation/ratification from either the newly constituted SEIAA or the CEAC, as is the case with scenario no. (i) to (v) discussed in the OM. Further, by virtue of this OM, the Member Secretary SEIAA, who is an ex-officio member as stated in paragraph 6(iii) above, is empowered to issue/upload the minutes of meetings of SEIAA and letters regarding intimation of grant of EC for a period of 30 days (15 days, extendable by a further period of 15 days), beyond the expiry of the tenure of SEIAA.
11. The Reply filed by Respondent No. 2 further refers to and encloses the following correspondence between Respondent No. 1 and Respondent No. 3:
- (i) Letter dated 09 January 2024 issued by Respondent No. 3 to the Respondent No. 1 in terms of the said OM requesting the Respondent No. 1 to keep the Parivesh portal login access of the Respondent No. 3 active for a period of 1 month beyond the expiry of the tenure of SEIAA on 10 January 2024 enabling Respondent No. 3 to upload minutes of meeting/letters issued by SEIAA.
 - (ii) In response, vide email dated 24 January 2024, Respondent No. 3 was intimated by Respondent No. 1 that the portal login access has been extended by 15 days i.e. till 25 January 2024 and that Respondent No. 3 is entitled to a further extension of 15 days.
 - (iii) Subsequently, vide letter dated 24 January 2024, Respondent No. 3 once again requested for an extension of login access for a further period of 15 days i.e. till 09 February 2024.

For One Boat Club Constructions and Real Estate Pvt. Ltd.


Authorised Signatory



(iv) The same was then approved by Respondent No. 1 on 25 January 2024.

Thus, both Respondent No. 1 and Respondent No. 3 have acted in compliance with Paragraph 4 of the said OM in requesting/granting permission to upload/issue minutes of meeting/letters of intimation of grant of EC to the Applicants. The above correspondence exchanged between Respondent No. 1 and Respondent No. 3 is collectively annexed herewith as **Annexure B**.

12. It is pertinent to note here that the intimation regarding grant of EC was issued by the Respondent No. 3 to the Answering Respondent on 06 February 2024 i.e. within the 30 days period prescribed under the said OM and within the extension granted to the Respondent No. 3 till 09 February 2024 by the Respondent No. 1 vide email dated 25 January 2024.

13. It is submitted that the said OM read with the correspondence exchanged between Respondent No. 1 and Respondent No. 3 confirm and further substantiate the stand taken by the Answering Respondent in its Affidavit dated 18 February 2025 that the decision taken by SEIAA in its duly convened meeting regarding grant of EC is final and the Respondent No. 3 acted well within its powers in issuing the letter of intimation of EC to the Answering Respondent. Thus, in light of these documents, it becomes further evident that the Appeal is completely meritless, frivolous and ought to be dismissed in limine.

14. Without prejudice to the above, the Answering Respondent further submits that in light of Clause 8 (iii) of the EIA Notification, 2006, even if it is assumed without admitting that the letter dated 06 February 2024 was issued without authority, the EC would be deemed to have been granted to

For One Boat Club Constructions and Real Estate Pvt. Ltd.


Authorised Signatory



Respondent no. 4 basis the recommendations of the Expert Appraisal Committee, as stated in paragraph 6.4 above.

15. It is submitted that if the present appeal were to be allowed, it would render the entire process of obtaining the EC by Respondent No. 4 infructuous and expose Respondent No. 4 to uncertainty, danger of unnecessary litigation and jeopardize the interest of its project despite having complied with the law of the land and making significant investments, thus causing irreparable damage.

16. In view of the submissions made above, it is humbly prayed that the instant Appeal be dismissed with exemplary costs.

For One Boat Club Constructions and Real Estate Pvt. Ltd.

Shrinivas Gowdy
DEPONENT

VERIFICATION:

I, the deponent abovenamed do hereby verify that the contents of foregoing affidavit are true and correct to my knowledge, no part of it is false and nothing material has been concealed therefrom.

Verified at Bangalore on this the 27th day of June 2025 For One Boat Club Constructions and Real Estate Pvt. Ltd.

Shrinivas Gowdy
DEPONENT
Authorised Signatory

SWORN TO BEFORE ME

K.VENKATESHAN, B.A.,LL.B.,
ADVOCATE & NOTARY
GOVERNMENT OF INDIA
#1757, Sree Nivas 1st Cross,
Oil Mill Road, Opp. Kalyani Bar,
Kammanahalli, Bangalore - 560 033
Mob : 9886776570

27 JUN 2025



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ANNEXURE - A**9**

F.No. IA3-22/10/2022-IA.III [E 177258]
Government of India
Ministry of Environment, Forest and Climate Change
Impact Assessment Division

Indira Paryavaran Bhawan
3rd Floor, Vayu Wing, Jor Bagh Road
Ali Ganj, New Delhi-3

Dated: 2nd August, 2023

OFFICE MEMORANDUM

Subject: Procedure for consideration of Category 'B' proposals at Central level due to the non-functionality or delay in constitution of SEIAA/SEAC - reg.

The State Environmental Impact Assessment Authorities (SEIAAs)/State Expert Appraisal Committees (SEACs) have been constituted in exercise of the powers conferred by sub-section (3) of section 3 of the Environment (Protection) Act, 1986 for decentralisation of the Environment Clearance (EC) process and grant of Environment Clearances at the State level. All projects or activities under Category 'B' in the Schedule of the EIA Notification, 2006 are appraised by the respective SEACs/SEIAAs of the States/UTs.

2. As per the extant provisions of EIA, 2006, in the absence of a duly constituted SEIAA/SEAC, a Category 'B' project shall be considered at the Central Level as a Category 'B' project. However, instances have been brought to the notice of this Ministry that in the event of non-functionality or delay in constitution of SEIAA/SEAC, many proposals submitted to SEIAA are held up at different stages of EC process at the State level. The matter has been examined in the Ministry and it is observed that there could be different situations arising out of non-functionality or delay in constitution of SEIAA/SEAC as enumerated below:

- i. Proposals submitted to SEIAA and not accepted by SEIAA.
- ii. Proposals received by SEAC/SEIAA and have been processed or are under processing.
- iii. Proposals considered and/or deferred by SEAC for various reasons.
- iv. Proposals recommended by SEAC but not forwarded to/not approved by SEIAA.
- v. Proposals (which do not require examination of SEAC) accepted by SEIAA but not processed and/or deferred for various reasons.
- vi. Proposals approved by SEIAA but minutes/letter not uploaded on PARIVESH.

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TRUE COPY

3. In this regard, the Ministry deems it necessary to clarify the process for handling such proposals. For the scenarios mentioned at sub para (i) to (v) of para 2 above, the following procedures shall be followed:

- i. Consequent upon the non-functioning/discontinuation of SEIAA/SEACs, the Member Secretary of SEIAA/State Government shall submit the details of the pending proposals to the PARIVESH of MoEF&CC with a request to transfer such proposals to the Central level.
- ii. PARIVESH shall examine the aforesaid request and seek the approval of the Competent Authority for the transfer of proposals from SEIAA/SEAC to the Central level.
- iii. Thereafter, the proposals from the SEIAA/SEAC shall be transferred through PARIVESH to the concerned Member Secretary of the EAC at Central level.
- iv. The concerned Member Secretary of the EAC at Central level shall carry out the due diligence to ascertain the level of examination/appraisal needed to be carried out by the Central level EAC based on the stage at which the proposal was pending for appraisal at the concerned SEIAA/SEAC.

4. For the scenario mentioned at sub para (vi) of para 2 above, based on the request from the Member Secretary of SEIAA/State Government, a window period of 15 days shall be provided to the Member Secretary SEIAA, extendable by a further period of 15 days, to only upload the minutes/letters for the proposals which were duly approved by SEIAA before it became non-functional.

5. Further, in case of only SEIAA becoming non-functional / discontinued due to various reasons, the proposals pending with SEAC for (re)consideration up to the day of such discontinuation shall be (re)considered by the respective SEAC and forwarded to the Ministry along with recommendation as per the procedure prescribed at Para 3 above.

6. This is issued with the approval of Competent Authority.


(Sundar Ramanathan)
Scientist E

To

1. Chairman, Central Pollution Control Board (CPCB).
2. Chairman of all the Expert Appraisal Committees
3. Chairperson/Member Secretaries of all the SEIAAs/SEACs

4. Chairpersons/Member Secretaries of all SPCBs/UTPCCs
5. All the Officers of IA Division

Copy for information to:

1. PS to Hon'ble Minister for Environment, Forest and Climate Change
2. PS to Hon'ble MoS (EF&CC)
3. Sr.PPS to Secretary (EF&CC)
4. Sr.PPS to AS(TK) / AS (NPG)
5. Sr.PPS to JS (SKB)
6. Website, MoEF&CC
7. Guard file.

ANNEXURE - B**GOVERNMENT OF MAHARASHTRA**

No. SEIAA-2023/C.R.140 /SEIAA
Environment and Climate Change
Department
Room No. 217, 2nd Floor,
Mantralaya, Mumbai- 32.
Date: 09.01.2024.

To
The Secretary,
Ministry of Environment, Forest and Climate Change,
Government of India,
Indira Paryavaran Bhavan, Jor Baug, Ali Ganj,
New Delhi-110001.

Respected Madam,
Subject: Access to operate PARIVESH Portal for 1 month .

The Ministry of Environment, Forest and Climate Change, Government of India constituted the State Environment Impact Assessment Authority and SEACs in the State of Maharashtra vide notification no S.O. 107(E), dated 11.01.2021 and tenure of the same is expiring on 10.01.2024. After the expiry of tenure of the SEIAA and SEACs, respective logins of the Chairman and Member Secretary on the PARIVESH portal will stop working. In order to upload the pending minutes of meeting of State Environment Impact Assessment Authority and SEACs, you are requested to allow access of the respective logins of the Chairman and Member Secretary on the PARIVESH portal for 1 month beyond 10.01.2023.

Thanking you.

Yours Sincerely

Pravara
(Pravara Barade)
Principal Secretary,
Govt. of Maharashtra.

Copy to,
Additional Secretary, Ministry of Environment, Forest and Climate Change,
Government of India, Indira Paryavaran Bhavan, Jor Baug, Ali Ganj, New Delhi-110001.

GOVERNMENT OF MAHARASHTRA

No. SEIAA-2023/C.R.140/SEIAA
Environment and Climate Change
Department
Room No. 217, 2nd Floor,
Mantralaya, Mumbai- 32.
Date: 09.01.2024.
24

To
The Secretary,
Ministry of Environment, Forest and Climate Change,
Government of India,
Indira Paryavaran Bhavan, Jor Baug, Ali Ganj,
New Delhi-110001.

Subject: Access to operate PARIVESH Portal for another 15 days beyond 25th January, 2024 .

Ref. : 1. Environment and Climate Change Department, Govt of Maharashtra
letter dated 09.01.2024.

2. Your email dated 24.01.2024.

Respected Madam,

The Ministry of Environment, Forest and Climate Change, Government of India vide email dated 24.01.2024 activated the PARIVESH portal for 15 days' time period w.e.f. 10.01.2024 i.e. till 25.01.2024. However, taking into consideration the amount of workload before SEIAA/SEACs, you are again requested to allow access of the respective logins of the Chairman and Member Secretary of SEIAA/ SEACs on the PARIVESH portal for further 15 days w.e.f. 25.01.2024.

Thanking you.

Yours Sincerely


(Pravin Darade)
Principal Secretary,
Govt. of Maharashtra.

Copy to,
Additional Secretary, Ministry of Environment, Forest and Climate Change,
Government of India, Indira Paryavaran Bhavan, Jor Baug, Ali Ganj, New Delhi-110001.

Ewd: Activate the parivesh portal for next 15 days time period w.e.f 10.01.2024 for SEIAA Maharashtra

MOHIT SAXENA <mohit.saxena@gov.in>

Wed 1/24/2024 12:10 PM

To: Pravin Darade <psec.env@maharashtra.gov.in>;

Cc: Sujit Kumar Bajpayee <sujit.baju@gov.in>; Dr R. B. Lal <rb.lal@nic.in>; Navin Kishore Karn <navinkk@nic.in>; Dr R. B. Lal <rb.lal@nic.in>; vkb nic <vkb.nic@gmail.com>;

1 attachments (482 KB)

SEIAA Maharashtra.pdf;

Sir

Please refer to trailing mail regarding activation of PARIVESH Portal for login till 25th Jan 2024. NIC has also informed the same to Master Trainer deployed in SEIAA, Maharashtra. Further, if any extension is required beyond 25th Jan 2024 for another 15 days, please intimate Ministry in an advance.

Regards

Dr Mohit Saxena
Scientist D/Joint Director
IA Division
M, E, F & C C
Vayu 3rd Floor, Indira Paryavaran Bhawan, Jorbagh
New Delhi-110003
Tel No 011-20819383

From: "Vikash Kumar" <vikash.kumar53@nic.in>
To: "Dr R. B. Lal" <rb.lal@nic.in>
Cc: "Navin Kishore Karn" <navinkk@nic.in>, "Sujit Kumar Bajpayee" <sujit.baju@gov.in>, "MOHIT SAXENA" <mohit.saxena@gov.in>, "Prabhakar Kumar" <prabhakar.kumar52@nic.in>, "Mukesh Kumar Bhatia" <mukeshk.bhatia@nic.in>, "vkb nic" <vkb.nic@gmail.com>, "Monitoring Cell" <monitoring-ec@nic.in>
Sent: Thursday, January 18, 2024 11:37:03 AM
Subject: Re: Activate the parivesh portal for next 15 days time period w.e.f 10.01.2024 for SEIAA Maharashtra

Dear Sir,

As per trailing mail, Login of SEIAA/SEAC Maharashtra extended till 25th Jan. 2024.
We will inform the State office through separate mail.

सादर/Regards,
विकास कुमार/Vikash Kumar
वैज्ञानिक-सी / Scientist-C
पर्यावरण सूचना विज्ञान प्रभाग/Environment Informatics division
राष्ट्रीय सूचना-विज्ञान केंद्र/National Informatics Centre
इंदिरा पर्यावरण भवन/Indira Paryavaran Bhawan
Ext: 5358

1/24/24, 12:23 PM

Mail - psec.env@maharashtra.gov.in

---- On Thu, 18 Jan 2024 10:30:19 +0530 **Dr R. B. Lal** <rb.lal@nic.in> wrote ---

After activation please inform to SEIAA also

Best Regards,

(Dr. R. B. LAL)
Director/Scientist 'F' &
Member Secretary, Expert Appraisal Committee (Industry-1 Sector)
Impact Assessment Division,
Ministry of Environment, Forest and Climate Change,
Government of India,
Room No. V-304, 3rd Floor, Vayu Wing,
Indira Paryavaran Bhawan
Aliganj, Jor Bagh Road,
New Delhi - 110 003, INDIA Email- rb.lal@nic.in
Telephone +91-11-20819346

Save Environment & Biodiversity & Zero Effect to the Environment

From: "MOHIT SAXENA" <mohit.saxena@gov.in>
To: "Navin Kishore Karn" <navinkk@nic.in>, "Vikash Kumar" <yikash.kumar53@nic.in>
Cc: "Sujit Kumar Bajpayee" <sujit.baju@gov.in>, "Dr R. B. Lal" <rb.lal@nic.in>
Sent: Thursday, January 18, 2024 10:24:18 AM
Subject: Activate the parivesh portal for next 15 days time period w.e.f 10.01.2024 for SEIAA Maharashtra

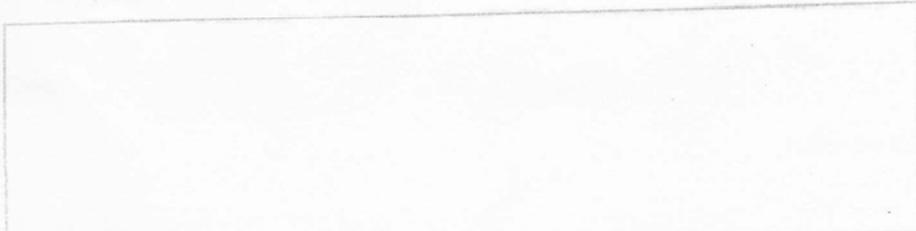
Sir

Tenure of SEIAA/SEAC, Maharashtra has been expired on 10.01.2024. Please activate the parivesh portal for next 15 days time period w.e.f 10.01.2024 to allow SEIAA Maharashtra to upload minutes/letters which are duly approved by SEIAA

Approval on file has been obtained. NIC is requested for n/a in this regard

Regards

Dr Mohit Saxena
Scientist D/Joint Director
IA Division
MoEF&CC
Vayu 3rd Floor, Indira Paryavaran Bhawan, Jorbagh
New Delhi-110003
Tel No 011-20819383



--
Dr Mohit Saxena
Scientist D/Joint Director

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1/21/24, 12:23 PM

Mail - psec.env@maharashtra.gov.in

IA Division
MoEF&CC

105

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Vayu 3rd Floor, Indira Paryavaran Bhawan, Jorbagh
New Delhi-110003
Tel No 011-20819383

portal login for further fifteen days

Vikash Kumar <vikash.kumar53@nic.in>

Thu 1/25/2024 2:26 PM

Inbox

To: MOHIT SAXENA <mohit.saxena@gov.in>;

Cc: vkb.nic <vkb.nic@gmail.com>; Sujit Kumar Bajpayee <sujit.baju@gov.in>; Pravin Darade <psec.env@maharashtra.gov.in>; Dr. R. B. Lal <rb.lal@nic.in>; Navin Kishore Karn <navinkk@nic.in>;

Dear Sir,

As per direction, MS SEIAA Maharashtra login is activated till 09.02.2024.
We will inform SEIAA office separately.

सादर/Regards,

विकास कुमार/Vikash Kumar

वैज्ञानिक-सी / Scientist-C

पर्यावरण सूचना विज्ञान प्रभाग/Environment Informatics division

राष्ट्रीय सूचना-विज्ञान केंद्र/National Informatics Centre

इंदिरा पर्यावरण भवन/Indira Paryavaran Bhawan

Ext: 5358

----- On Thu, 25 Jan 2024 14:01:50 +0530 **MOHIT SAXENA** <mohit.saxena@gov.in> wrote -----

Dear Vikas

As approved, please activate MS, SEIAA Maharashtra login (upto 09.02.2024) to upload minutes/letters which are duly approved by SEIAA. After activation, please inform the concern Master Trainer.

Dr Mohit Saxena

Scientist D/Joint Director

IA Division

MoEF&CC

Vayu 3rd Floor, Indira Paryavaran Bhawan, Jorbagh

New Delhi-110003

Tel No 011-20819383

From: "Sujit Kumar Bajpayee" <sujit.baju@gov.in>

To: "Dr R. B. Lal" <rb.lal@nic.in>, "MOHIT SAXENA" <mohit.saxena@gov.in>

Sent: Wednesday, January 24, 2024 4:20:29 PM

Subject: Fwd: [WARNING: ATTACHMENT UNSCANNED]Extension of Parivesh portal login for further fifteen days

Office of Dr. Sujit Kumar Bajpayee

Joint Secretary

Govt. of India

Ministry of Environment, Forest & Climate Change

135, Prithvi Wing, 1st Floor

Gaurav Sharma

From: Gaurav Sharma
Sent: Monday, June 30, 2025 11:58 AM
To: Tanaji_9june@yahoo.com; secy-moef@nic.in; psec.env@maharashtra.gov.in
Cc: Rajat Jariwal; Manish Barrua
Subject: RE: Appeal No. 76/2024 WZ before NGT | Advance service on behalf of Respondent No. 4
Attachments: Affidavit on behalf of One Boat 30 June 2025.pdf

Dear Sir/Ma'am

We act under the instructions of and on behalf of our Client, One Boat Club Construction and Real Estate Private Limited, i.e., Respondent No. 4 in the captioned proceedings.

We hereby serve you with a copy of the Affidavit in Rejoinder on behalf of Respondent No. 4, the contents of which are self-explanatory.

Regards

Gaurav Sharma/Rajat Jariwal
Counsel for Respondent No. 4
+91-9899644537



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